

HIGH COURT OF ANDHRA PRADESH: AT AMARAVATI

NOTICE

The Hon'ble Sri **Justice Battu Devanand** will not be holding Court from **05.10.2020 to 09.10.2020**.

On **05.10.2020**, Cause list pertaining to Hon'ble Sri **Justice Battu Devanand** will be taken up Hon'ble Sri **Justice R.Raghunandan Rao**, sitting "At His Lordship's Residence".

//BY ORDER//

Date: 04/10/2020

Registrar (Judicial)

**HIGH COURT OF ANDHRA PRADESH:
AMARAVATI
NOTICE**

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1. As directed by the Hon'ble the Chief Justice, it is to inform to all the learned advocates and parties-in-persons to make the mentions in the prescribed format along with covering letter and send to the mail id **protocolregistraraphc@gmail.com** in between 10.30 am to 11.00 am. The same shall be placed before the Hon'ble Chief Justice or Senior-most Judge available at headquarters at 11.30 am, by Sri N. Muralidhara Rao, Registrar for further orders on mention memo; and as per direction, the case be listed for hearing.

2. As directed by the Hon'ble the Chief Justice, it is to inform to all the learned advocates and parties-in-persons to make the lunch motions in the prescribed format along with covering letter and send to the mail id i.e., **regjudaphc@nic.in** in between 10.30 am to 11.00 am. The same shall be placed before the Hon'ble Chief Justice or Senior-most Judge available at headquarters at 11.00 am by the Registrar (Judicial) to seek further orders on lunch motion memo and as per direction, the case be listed for hearing.

The prescribed proforma for mentioning and lunch motion shall be duly filled with correct information or else they shall be deemed to be rejected.

// BY ORDER//

Registrar (Judicial)

Mentioning / Lunch Motion Memo

Main Case Number :

Date of Filing of Main Case :

Fresh Case / Pending Case :

If pending case, date of filing :
of the IA, if any filed for
interim relief.

What happened on the last :
dates. Why interim relief
prayed is not considered.

Reason for urgency :

Name of the Counsel applied :
for mention. Either petitioner
or Respondent or Intervener.

Advocate

Note: The memo to be filled properly, then it will be placed for examination, otherwise, it will be rejected.

HIGH COURT OF ANDHRA PRADESH: AT AMARAVATI

NOTICE

The Hon'ble **Smt. Justice T.Rajani** will not be holding Court from **05.10.2020 to 09.10.2020**.

On **05.10.2020**, Cause list pertaining to Hon'ble **Smt. Justice T.Rajani** will be taken up Hon'ble Sri **Justice Ninala Jayasurya**, sitting in the **Court Hall No. 19**.

//BY ORDER//

Date: 03/10/2020

Registrar (Judicial)